

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 203**  
**(IB)-3327(ND)2019**  
**IA/5358/2020**

**IN THE MATTER OF:**

**Ganesham Trexim Pvt. Ltd.**

...

**Applicant/Petitioner**

**Versus**

**M/s. Parasvnath Limited**

...

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 06.01.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

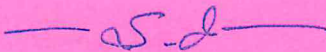
For the Applicant : Counsel for the Petitioner

For the Respondent : None

**ORDER**

Ld. Counsel for the petitioner submitted that this petition is jointly filed by the Financial Creditor as well as by the Corporate Debtor in terms of the settlement arrived between the parties but the cheques which were handed over by the Corporate Debtor to the Financial Creditor have got dishonoured. Under such circumstances, the Financial Creditor wishes to withdraw the present application. Since the present application is jointly filed, under such circumstances the Financial Creditor is well advised to file a fresh application stating the facts.

List the matter on 15<sup>th</sup> February 2021.



**(L.N. GUPTA)  
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**

(Sapna)